

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.12171/2019

(Raju Gehlot s/o Bherulal

Versus

The State of Madhya Pradesh)

Indore, Dated 16.05.2019

Mr. Vikas Jain, learned counsel for the applicant.

Mr. Vinit Jai Hardiya, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This second application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.48/2017 registered at Police Station Sitamau, District Mandsaur (MP) for offence punishable under Section 8 read with Section 15 of the Narcotic Drugs & Psychotropic Substances Act, 1985.

After arguing at length on the merits of the matter, learned counsel for the applicant seeks leave of this Court to withdraw the bail application.

Prayer allowed.

Accordingly, Miscellaneous Criminal Case No.12171/2019 is dismissed as withdrawn.

However, trial Court is directed to take every endeavour to decide the matter as early as possible.

(S.K. Awasthi)
Judge